

In the National Company Law Tribunal, Jaipur

Item No. 207

CP No. (IB)- 225/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Mr. Rohit Bafna

.....Applicant/Petitioners

VS.

M/s Grexter Housing Solutions Pvt. Ltd.

.....Respondent

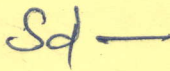
Order delivered on 30.10.2019

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

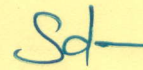
For Petitioner (s) : Naresh Kumar Sejvani, Proxy Counsel
For Respondent(s) : Nikhil Yadav, Adv.
Anand Sharma, Adv.

ORDER

Heard the counsel for the Operational Creditor. Advocate Shri Nikhil Yadav and Anand Sharma have shown an e-mail communication to this Tribunal of having received instructions of the Corporate Debtor to appear in this matter. In the interest of justice five days time has been granted for filing Vakalatnama as well as necessary application in the matter and, if application is not moved within five days, no further extension of time will be granted in the matter and the matter will be proceeded further. Post the matter to 07.11.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**